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Sl. No	Nature of facility	V ·	
4.	SPDA Centre at Ludhiana (Punjab)		
5.	SPDA Centre at Nizamabad (Andhra Pradesh)	and the second	-
6.	SPDA Centre at Dharamshala (Himachal Pradesh)		
7.	SPDA Centre at Ranchi (Bihar)	Нагулпа	Į.
8.	SPDA Centre at Udhampur (Jammu & Kashmir)	. diagnotics	ð,
9.	SPDA Centre at Buldana (Maharashtra)	• 16.	.A
10.	SPDA Centre at Raipur (Madhya Pradesh)		7,
11.	District Level Sports Complex at Satna (Madhya Pradesh)		.`
12.	State Sports Training Complex at Lucknow (Uttar Pradesh)		
13.	State Sports Training Complex at Shimla (Himachal Pradesh)		
14.	State Sports Training Complex at Khaman Lampak (Manipur)		
15.	District Level Sports Complex at Nandyal (Andhra Pradesh)	,	
16.	District Level Sports Complex at Silchar (Assam)		
17.	District Level Sports Complex at Khamam (Andhra Pradesh)		

## Action Plan for Children in Maharashtra

2817. SHRI GOVINDRAO ADIK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government of Maharashtra has prepared any action plan for children in pursuance of the National Plan of action for children; and
- (b) if so, the details thereof indicating therein the area covered by this action plan?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (SHRIMATI BASAVA RAJESWARI): (a) and (b) A draft State Plan of Action for Children has been formulated which is awaiting Government of Maharashtra's approval.

## Reservation in Institutions

2818. SYED SIBTEY RAZI: Will the Minister of HUMAN RESOURCE DEVE-LOPMENT be pleased to state:

- (a) whether a large number of Engine ering, Technical, Pharmacy and Commetcial Colleges are functioning in the country;
- (b) if so, the locations thereof Statewise and Union-Territory-wise;

- (c) whether some reservation of seats has been made in these institutions;
- (d) whether these reservations are in terms of statutory instructions issued from time to time;
- (e) if so, the details thereof and if not, the reasons therefor:
- (f) whether recognition to some more similar Institutions has been granted during the current financial years;
- (g) if so, the details thereof, State and Union Territory-wise;
- (h) whether reservation of seats in some Institutions of country is not in terms of the existing instructions; and
- (i) if so, the action contemplated to be taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) to (i) The number of institutions State-wise and Union Territory-wise approved by the All India Council for Technical Education (AICTE) upto 1993-94 and during the current financial year is given in the statement (See below). The reservation of seats in these institutions is made in accordance with the prevalent rules of concerned State/UT/Central Government, as the case may be.

## Statement

List of AICTE approved Institutions upto 1993-94					-		Institutions approved by AICTE so far during 1994-95			
	Name of States/ UTs.				 No. of Instts.		Name of States/ UTs.		No. of Instts.	
1.	Uttar Pradesh			•	24	1.	Uttar Pradesh .		01	
2.	Bihar				12	2.	Rajasthan .	•	03	
3.	Rajasthan	•			11	3.	Punjab		04	